

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4006 of 2020

Akhilesh Thakur

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner

: Mr. Sabyasanchi, Advocate

For the State

: Mr. Veer Vijay Pradhan, A.P.P.

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Order No. 02

Dated 27<sup>th</sup> July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. No. 243D of 2009 arising out of Manjhiaon P.S. Case No. 95 of 2007 (G.R. No. 617 of 2007).

There was an exchange of firing between the police personnel and the extremists. The extremists being outnumbered had subsequently fled away and one unknown extremists was found dead.

It appears that no police personnel had suffered any injury on account of the said encounter. Several co-accused persons have been granted bail by this Court in B.A. No. 6102 of 2013 and B.A. No. 488 of 2018. Three of the accused persons have already been acquitted by the learned trial court. The petitioner is in custody since 28.02.2020 and it appears that 40 witnesses are still left to be examined.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-III, Garhwa in connection with S.T. No. 243D of 2009 arising out of Manjhiaon P.S. Case No. 95 of 2007 (G.R. No. 617 of 2007).

(RONGON MUKHOPADHYAY,J.)